

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-502
IB-39/ND/2024
IA/2728/2024

IN THE MATTER OF:

PNB Housing Finance Limited

....Applicant

Vs.

Deepsons (India) Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 22.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Naman Singh Bagga, Mr. Gaurav Rai, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/39/ND/2024:-

Ld. Counsel on behalf of Financial Creditor is present. No one is present on behalf of Corporate Debtor at the time of hearing of the matter and their reply is also not available on the e-portal. Last opportunity is given to the Corporate Debtor to appear and bring on record their reply. List the matter on **05.09.2024**.

IA/2728/2024:-

Ld. Counsel on behalf of Applicant is present. No one is present on behalf of non-applicant and no reply has been filed by them so far. Last opportunity is given to the non-Applicant for filing their reply and place it on the DMS. List the matter on **05.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)